

ITEM NO.35

COURT NO.6

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).26675/2016

(Arising out of impugned final judgment and order dated 03/06/2016 in WPC No. 5192/2015 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. MEGA CABS PVT. LTD.

Respondent(s)

(with appln. (s) for permission to file lengthy list of dates and interim relief and office report)

Date : 26/09/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Mukul Rohatgi, AG
Mr. Rupesh Kumar, Adv.
Mr. Subash C. Acharya, Adv.
Ms. Diksha Rai, Adv.
Mr. Nikhil Rohatgi, Adv.
Mr. Mohit Khubchandani, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s) Mr. J.K. Mittal, Adv.
Mr. Rajveer Singh, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. J.K. Mittal, learned counsel accepts notice on behalf of the sole respondent.

In the meanwhile, there shall be a stay of the operation of the impugned judgment and order dated 03.06.2016 passed by the High Court in Writ Petition(C) No.5192 of 2015.

Tag with Special Leave Petition (Civil)
No.34872 of 2014

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(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER